CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 65/MP/2020

Subject	:	Petition seeking declaration that HSD is an alternative fuel in terms of Article 1.1.27 of the PPA and refund the unauthorized deductions of Rs. 96,68,92,198/-made by the Respondents from the bills payable to the Petitioner.
Petitioner	:	Reliance Infrastructure Limited
Respondent(s)	:	APPCC & 4 others

Petition No. 618/MP/2020

Subject	:	Petition under Section 79(1)(f) of the Electricity Act, 2003 for ineligibility of availability declarations made by Reliance Infrastructure Limited with alternate fuel (Naphtha/HSD) after 2009; and under Section 128 of the Electricity Act, 2003 for investigation of illegal dismantling of existing Naphtha tanks by the Respondent in 2009.
Petitioner	:	APPCC and 5 others
Respondent(s)	:	Reliance Infrastructure Limited
Date of hearing	:	**23.10.2026**
Coram	:	Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
Parties Present	:	Shri Buddy A. Ranganadhan, Senior Advocate, RIL Shri Hasan Murtaza, Advocate, RIL Shri Sameer Sharma, Advocate, RIL Shri Ankit Kumar Sinha, Advocate, RIL Shri Dushyant Manocha, Advocate, RIL Shri Sriyut Shukla, Advocate, RIL Ms. Shefali Tripathi, Advocate, RIL Shri Anand Ganeshan, Advocate, APSPDCL

Record of Proceedings

The matters were called out for hearing in virtual mode.

2. At the outset, learned counsel for APSPDCL submitted that the matters are cross-petitions and sought an adjournment on the ground that the submissions filed by RIL in compliance with the Record of Proceedings (ROP) dated 18.8.2026 had

been served only recently. Accordingly, APSPDCL sought two weeks' time to file its response. Learned senior counsel for RIL did not oppose the request and sought two days' time to file its submissions.

3. The Commission, after hearing the parties, permitted RIL to file its submissions in compliance with the ROP dated 18.8.2026, on or before **6.11.2026,** after serving a copy on APSPDCL, who may file its response on or before **19.11.2026**.

4. The Petitioner, AP & Telangana Discoms, in Petition No. 618/MP/2020, is directed to furnish the following additional information, on or before **19.11.2026**, after serving a copy on the Respondent, RIL:

a) *Explain why DGD continued to be claimed beyond May 2014, despite the reinstallation and operational verification of the Naphtha tanks as an alternate fuel;*

b) *Furnish the period-wise details of DGD calculations for the period 2012 to 2017 in the following format, in editable Excel format, indicating the scheduled power, underlying figures, methodology adopted and the basis for the amounts calculated and deducted.*

Particulars/Period	
Actual Energy Generated (MU)	
Backing down as per SLDC (MU)	
Total Availability of the project (MU)	
Scheduled Power (MU)	
PLF%	
Energy equivalent to 85% of Installed Capacity (MU)	
MU equivalent to 62% of Installed Capacity (MU)	
Deemed Generation (MU)	
Deemed Generation Discount @ 20 paise per kWh (Rs.)	

5. RIL may file its response to the additional information furnished by AP & Telangana Discoms on or before **8.12.2026.**

6. Accordingly, the hearing in the matters was adjourned. The Petitions shall be listed for hearing on **22.12.2026.**

By order of the Commission

Sd/-
(T.D. Pant)
Joint Chief (Law)